

GOVERNMENT OF INDIA  
MINISTRY OF TRIBAL AFFAIRS  
**LOK SABHA**  
**UNSTARRED QUESTION NO- †1195**  
TO BE ANSWERED ON- 11/12/2023

**FOREST LAND IN TRIBAL DOMINATED AREA**

†1195. SHRI ASHOK MAHADEORAO NETE:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the forest land has been allocated to tribal people for their livelihood through agriculture produce in tribal dominated areas across the country;
- (b) if so, the number of tribal people allocated forest land in tribal dominated areas especially in Maharashtra during the last three years and till date;
- (c) whether the Government has formulated or likely to formulate any programme for irrigation of forest land allocated to tribal farmers;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

**ANSWER**

MINISTER OF STATE FOR TRIBAL AFFAIRS

(SHRI BISHWESWAR TUDU)

**(a) to (e):** Sub-section (a) to (m) of Section (3) (1) of Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (in short FRA) lists the rights to be vested among Forest Dwelling Scheduled Tribes (FDSTs) and Other Traditional Forest Dwellers (OTFDs). Section (a) of Section 3 (1) of the FRA stipulates “right to hold and live in the forest land under the individual or common occupation for habitation or for self-cultivation for livelihood by a member or members of a forest dwelling Scheduled Tribes or other traditional forest dwellers”.

As per the information received from State Governments as on 31.10.2023, a total of 45,70,932 claims (43,81,385 individual and 1,89,547 community) have been filed and 23,43,009 titles (22,29,013 individual and 1,13,996 community) have been distributed to the extent of 1,80,70,577.43 acres (47,96,364.16 acres for

individual and 1,32,74,213.27 acres for community) of forest land. The State-wise details including Maharashtra regarding distribution of individual and community rights and extent of forest land for which titles distributed under FRA upto 31.10.2023 is at **Annexure 1**.

Regarding irrigation facilities in FRA land, it is submitted that Rule 16 of FRA stipulates post claim support and handholding of holders of Forest rights and reads as follows:

“The State Governments shall ensure through its departments especially tribal and social welfare, environment and forest, revenue, rural development, panchayati raj and other departments relevant to upliftment of forest dwelling scheduled tribes and other traditionally forest dwellers, that all government schemes including those relating to land improvement, land productivity, basic amenities and other livelihood measures are provided to such claimants and communities whose rights have been recognized and vested under the Act.”

Ministry of Tribal Affairs has been issuing advisories to the States from time to time besides holding meetings and conferences for effective implementation of FRA including provision of benefits from various sectoral developmental schemes in full measure post recognition of Forest Rights.

## Annexure referred to in reply to part (a) to (e) of Lok Sabha Unstarred Question No. 1195 for 11.12.2023

State wise details of claims received, titles distributed and the extent of forest land for which titles distributed (individual and community), as on 31.10.2023, in States/UTs, is indicated below:

S. No.	States	No. of Claims received upto 31.10.2023			No. of Titles Distributed upto 31.10.2023			Extent of Forest land for which titles distributed (in acres)		
		Individual	Community	Total	Individual	Community	Total	Individual	Community	Total
		1	2	3	4	5	6	8	9	10
1	Andhra Pradesh	2,84,294	3,294	2,87,588	2,25,826	1,822	2,27,648	4,54,041	5,26,454	9,80,495.00
2	Assam	1,48,965	6,046	1,55,011	57,325	1,477	58,802	NA/NR	NA/NR	NA/NR
3	Bihar	8,022	NA/NR	8,022	121	0	121	NA/NR	NA/NR	NA/NR
4	Chhattisgarh	8,83,938	53,920	9,37,858	4,75,100	49,241	5,24,341	9,44,154.80	51,46,193.75	60,90,348.55
5	Goa	9,758	378	10,136	472	13	485	884.37	18.16	902.53
6	Gujarat	1,82,869	7,187	1,90,056	96,559	4,791	1,01,350	1,63,508.86	12,40,680.15	14,04,189.01
7	Himachal Pradesh	4,880	466	5,346	256	59	315	50.92	11,180.74	11,231.66
8	Jharkhand	1,07,032	3,724	1,10,756	59,866	2,104	61,970	1,53,395.86	1,03,758.97	2,57,154.83
9	Karnataka	2,88,549	5,940	2,94,489	14,981	1,345	16,326	20,077.30	36,340.52	56,417.82
10	Kerala	44,200	991	45,191	28,641	224	28,865	38,045.62	7,61,489.62	7,99,535.24
11	Madhya Pradesh	5,85,326	42,187	6,27,513	2,66,901	27,976	2,94,877	9,03,533.06	14,63,614.46	23,67,147.52
12	Maharashtra	3,89,723	11,323	4,01,046	1,98,220	8,400	2,06,620	5,53,960.01	33,01,556.68	38,55,516.70
13	Odisha	6,32,326	15,461	6,47,787	4,57,238	7,813	4,65,051	6,70,181.16	3,74,303.02	10,44,484.17
14	Rajasthan	1,11,560	8,478	1,20,038	48,614	2,259	50,873	68,591.34	1,83,091.77	2,51,683.11
15	Tamil Nadu	34,877	2,584	37,461	10,536	531	11,067	9,626.44	NA/NR	9,626.44
16	Telangana	2,04,176	2,808	2,06,984	97,434	102	97,536	3,10,916.00	3,631.00	3,14,547.00
17	Tripura	2,00,557	164	2,00,721	1,27,931	101	1,28,032	4,65,192.88	552.40	4,65,745.28
18	Uttar Pradesh	92,577	1,162	93,739	18,049	861	18,910	19,190.27	1,20,776.00	1,39,966.27
19	Uttarakhand	3,587	3,091	6,678	184	1	185	0.00	0.00	0.00
20	West Bengal	1,31,962	10,119	1,42,081	44,444	686	45,130	21,014.27	572.03	21,586.29
21	Jammu & Kashmir	32,207	10,224	42,431	315	4,190	4,505	NA/NR	NA/NR	NA/NR
	<b>TOTAL</b>	<b>43,81,385</b>	<b>1,89,547</b>	<b>45,70,932</b>	<b>22,29,013</b>	<b>1,13,996</b>	<b>23,43,009</b>	<b>47,96,364.16</b>	<b>1,32,74,213.27</b>	<b>1,80,70,577.43</b>

NA/NR-Related figure is either not available or not reported.

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